

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF TAMTA CONSTRUCTION CO. PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TAMTA CONSTRUCTION CO. PVT. LTD.
2.	Date of incorporation of corporate debtor	13.09.1990
3.	Authority under which corporate debtor is incorporated / registered	ROC DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC130990
5.	Address of the registered office and principal office (if any) of corporate debtor	T-2, Pankaj Arcade, Plot NO.7, Sector-11, Pocket-4, Dwarka, Delhi-110075.
6.	Insolvency commencement date in respect of corporate debtor	28.02.2020 (intimation by E.mail received from AA on 4.03.2020)
7.	Estimated date of closure of insolvency resolution process	31.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj batra IBBI/IPA-003/IP-N00240/2019-2020/12752
9.	Address and e-mail of the interim resolution professional, as registered with the Board	pankajbatraip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	96, First Floor, Street No.7, Janak Park, Hari Nagar, New Delhi-110064. Email: pankajbatraip@gmail.com
11.	Last date for submission of claims	12.03.2020 (14 DAYS FROM THE DATE OF ORDER Dt. 28.02.2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TAMTA CONSTRUCTION CO. PVT. LTD. on 28.02.2020.

The creditors of TAMTA CONSTRUCTION CO. PVT. LTD., are hereby called upon to submit their claims with proof on or before 11.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed

Pankaj Batra

against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:



: PANKAJ BATRA

: 5TH MARCH, 2020, DELHI